

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

....  
NEW DELHI: THE 26th February, 1973.

NOTIFICATION  
INCOME-TAX

NO. 302 (F.No.404/32/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.K. Chakraborty who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

( M.N. Nambiar )

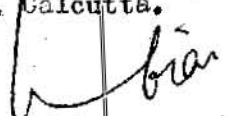
Under Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.302/(F.No.404/32/73-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IIS(DT) Staff College, Nagpur.
5. The Chief Secretary to Govt. of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. The Accountant General, West Bengal, Calcutta.
8. All Officers/Sections in Board's office.
9. Shri P.D. Venkatasubramanian, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
10. Bulletin Section (3 copies).
11. Guard file.
12. The Commissioner of Income-tax (Recovery), Calcutta.

  
( M.N. Nambiar )

Under Secretary to the Government of India.

\*S.LALL\*

No.CC/ITCC/449/159/RSP/72 -